

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 173 OF 2016 &
IA NO. 373 OF 2016**

Dated : 11th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Mr. Rama Shanker Awasthi ... Appellant(s)
Vs.
Lanco Anpara Power Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Mr. Shubham Arya
Ms. Anushree Bhardhan
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Sakya Singha Chaudhari
Mr. Avijeet Lala
Ms. Kanika Chugh

Mr. Rajiv Srivastava
Ms. Gargi Srivastava for R.2

Mr. C.K. Rai
Mr. Paramhans for R.3

ORDER

Admit. Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 02.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.09.2016 after serving copy on the other side.

List the matter on **14.09.2016.**

**(I.J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**